

**Constitution of Fourteenth Finance Commission**

217. SHRI NAND KUMAR SAI: Will the Minister of FINANCE be pleased to state:

(a) whether Government has constituted the Fourteenth Finance Commission;

(b) if so, the details thereof;

(c) the details of the terms and reference of the Fourteenth Finance Commission;

(d) whether Government has implemented the recommendations of the Thirteenth Finance Commission;

(e) if so, the details thereof along with the details of recommendations yet to be implemented; and

(f) the time by which such recommendations are likely to be implemented?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) to (c) Yes, Sir. The Notification, in this regards, has been published in the Gazette of India Extraordinary vide S.O. 31E dated 2nd January, 2013. The terms of reference for the Commission *inter-alia* include sharing of net proceeds of Union Taxes between Centre and States, principles governing grants-in-aid to States, transfer of resources to Local Bodies, issues related to fiscal consolidation at Centre and States, issues related to financing of disaster management and issues related to Public Expenditure Management. The Commission has been mandated to submit its report by 31st October, 2014.

(d) to (f) Government has implemented the recommendations made by the Thirteenth Finance Commission. Share in Central Taxes/Duties and other Grants are being released to all the States as per the recommendations made by the Commission for the award period from 1.4.2010 to 31.3.2015.

**Expansion of foreign banks in India**

218. SHRI T.M. SELVAGANAPATHI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Government has put on hold the expansion of foreign banks in the country;

(b) if so, the details thereof;

(c) whether it is also a fact that several foreign banks have decided to convert into wholly owned subsidiaries in India; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) No, Sir.

(b) Does not arise.

(c) and (d) Reserve Bank of India (RBI) has received a proposal from the State Bank of Mauritius, which is having 3 branches in India, for establishing a wholly owned subsidiary in India.

219. SHRI NATUJI HALAJI THAKOR: Will the Minister of FINANCE be pleased to state:

(a) the details of action being taken by the Ministry to educate the consumers against misspelling of insurance products and unfair business practices of Insurance Companies; and

(b) The details of response of IRDA's initiative in implementing the Integrated Grievance Management System (IGMS) which has created a central depository of industry complaints?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI NAMO NARAIN MEENA): (a) The Insurance Regulatory and Development Authority (IRDA) has informed that following initiatives have been put in place to educate the consumers against mis-selling of insurance products and unfair business practices of Insurance Companies:-

1. Publicity in English, Hindi and various Indian languages via mass media such as Television, Radio, Print and Internet and other channels such as Metro, alerting prospects and the Public against mis-selling.
2. IRDA has an exclusive Consumer Education Website ([www.policyholder.gov.in](http://www.policyholder.gov.in)) which gives advice to the public and prospects regarding guarding themselves against mis-selling.